



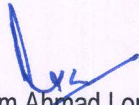
GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
Civil Secretariat (Srinagar/Jammu)

Subject:- Fixation of terms and conditions for payment of Incidental Charges to the Standing counsel /Additional Standing Counsel appearing before the Hon'ble Supreme court of India.

**Addendum to clarification to the Government order no. 3005-LD(A) of 2003 dated 21.10.2003**

Please read " Drafting of Affidavits, Application, Compliance report and Status report alongwith drafting and preparation of paper book for filing SLP before the Hon'ble Supreme Court in the Government order no. 3005-LD(A) of 2003, dated 21.10.2003" instead of "Drafting and preparation of paper book for filing SLP" issued vide endorsement no. LD (Lit)2016/111-SC/HUD, dated 11.05.2017.

By Order of the Government of Jammu and Kashmir

  
Waseem Ahmad Lone  
Assistant Legal Remembrancer

No. LD (Lit) 2018/100-SC/HUDD

Dated. 30 - 11 -2018.

**Copy to the:-**

1. Ld. Advocate General, J&K High Court at Jammu for information.
2. Financial Commissioner/Principal Secretaries/Commissioner Secretaries to Government \_\_\_\_\_.
3. Registrar General, J&K High Court Jammu.
4. Resident Commission New Delhi.
5. Mr. M. Shoeb Alam, Standing Counsel(AOR) Supreme Court of India.
6. Mr. G. M. Kawoosa, Additional Standing Counsel, Supreme Court of India.
7. Private Secretary to Advisor (K) Incharge Law.
8. Officers/official of Law department